

Government of Jammu and Kashmir
Department of Law, Justice and PA
Civil Secretariat, Jammu.

Notification
Jammu, the 30th of November, 2019

S.O 18 .- In exercise of powers conferred by sub-section (8) of section 24 of the Code of Criminal Procedure, 1973, the Government hereby appoint Shri A.A.Teli, Advocate, as Special Public Prosecutor to conduct the case titled **State Vs Irshad Ahmad Wani and Ors** (Acid Attack Case) pending trial before the Court of Principal District and Sessions Judge, Srinagar.

This notification shall be in continuation of notification SRO 346 of 2015 , dated 3rd Oct, 2015

By order of the Government of Jammu and Kashmir

Sd/

(Achal Sethi)

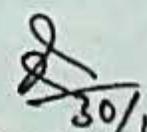
Secretary to Government

Dated 30.11.2019

No. LD(Acq)2019/Misc-Sgr

Copy to the:-

1. Learned Advocate General, J&K.
2. Pr. Secretary to Government, Home Department.
3. Director General of Police, J&K, Jammu.
4. Registrar General , J&K High Court, Jammu.
5. Principal District and Sessions Judge, Srinagar.
6. Director Prosecution, J&K, Jammu
7. Director Litigation Kashmir.
8. Public Prosecutor Srinagar.
9. Shri A.A. Teli, Advocate, District Court Srinagar. The terms and conditions of fee shall remain unaltered.
10. General Manager, Government Press, Jammu for publication in the Official Gazette.
11. SRO Section, Law Department. (W.7.S.C)


30/11
(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer